

Expenditure on new Capital of Assam

4977. SHRI BIBHUTI MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Assam's new capital is taking shape near village Despur in Gauhati;

(b) whether the cost of building the capital is likely to be three crores of rupees; and

(c) if so, whether the entire cost is going to be met by the Central Government?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): (a) to (c). The Government of Assam have intimated that they are constructing a purely temporary capital at Dispur near Gauhati and that the total cost of construction is estimated to be roughly Rs. 4.75 crores. A request has been received from the State Government a few days ago for sanction of Rs. 2.43 crores on an ad hoc basis to meet the expenditure on this project during 1972-73 which is under consideration.

आदिवासियों के उत्थान के लिये राज्यों को केन्द्रीय सहायता

4979. श्री भारत सिंह चौहान : क्या गृह मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या आदिवासियों के उत्थान के लिए राज्यों को दी गई केन्द्रीय सहायता बिल्कुल अपर्याप्त है; और

(ख) क्या इन राज्यों में और अधिक सहायता की मांग की है ?

गृह मंत्रालय में उपमंत्री (श्री एफ० एच० मोहिंसिन) : (क) और (ख). कार्य

की महत्ता को ध्यान में रखते हुए आदिवासियों के उत्थान के लिए प्रावधान पर्याप्त नहीं है। राज्य सरकारों द्वारा कुछ स्कीमों के लिये आर्थिक सहायता की मांग की जाती रही है। परन्तु योजनागत व्यवस्थाएँ साधनों की उपलब्धता के अनुसार की जाती हैं। यहाँ तक यह कहना उचित होगा कि पंचवर्षीय योजनाओं में पिछड़े वर्गों के क्षेत्र के अन्तर्गत विभिन्न राज्यों को किए गए आवंटन अनुपूरक स्वभाव के होते हैं। पांचवी पंचवर्षीय योजना की नीति में अनुसूचित जातियों तथा अनुसूचित जनजातियों के विकास के लिए सामान्य क्षेत्र के योगदान पर अधिक जोर दिया गया है।

Violation of foreign exchange regulations by Shri Kalyan Basu

4980. SHRI SHYAM SUNDER MOHAPATRA: Will the PRIME MINISTER be pleased to state :

(a) whether Government are aware that one Shri Kalyan Basu alleged purchaser of M/s. R. G. Shaw & Co. in England is on bail in a Calcutta Court for alleged violation of foreign exchange regulation; and

(b) the specific charges against him?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): (a) Yes, Sir.

(b) Shri Basu appears to have contravened certain provisions of the Foreign Exchange Regulation Act, 1947. No specific charges have, however, been framed so far, as the investigations are still in progress.

Assistance for development of backward areas in States during 1973-74

4981. SHRI ARVIND M. PATEL: SHRI VEKARIA:

Will the Minister of PLANNING be pleased to state:

(a) the total amount demanded by the State Government for the develop-

ment of backward Districts, State-wise, for the year 1973-74; and

(b) the total amount sanctioned?

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI MOHAN DHARIA): (a) and (b). In the 1973-74 State Annual Plans, only the States of Gujarat, Jammu & Kashmir, Meghalaya, Tamil Nadu, Uttar Pradesh and West Bengal proposed separate outlays for the development of backward areas within their State plans. Outlays proposed as well as the outlays approved are given below:

State	1973-74 (Rs. lakhs)	
	Proposed by State	Approved by Planning Commission
1. Gujarat	326	326
2. Jammu & Kashmir	660	250
3. Tamil Nadu	50	35 (Nilgiris only)
4. Uttar Pradesh	425	425 (Uttarakhand only)
5. West Bengal	82	82
6. Meghalaya	28	20

In the 4th Five Year Plan, central assistance is allocated to States on the basis of an objective formula endorsed by N.D.C. in block loans and grants. No separate central assistance is, therefore, sanctioned for their plants to meet the needs of any particular areas or programmes.

Quantum of Ex-gratia payments to former Rulers

4982. SHRI SAMAR GUHA: Will the Minister of HOME AFFAIRS be pleased to refer to the reply given to Unstarred Question No. 541 on 15th November, 1972 regarding quantum of ex-gratia payments to former Rulers

and state the names of the ex-rulers who will receive ex-gratia payments for more than rupees five lakhs each?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): According to the scheme of ex-gratia payments 106 former rulers would be eligible for receiving more than rupees five lakhs. Their names will be finalised after the decision of the Supreme Court on the writs filed by two former rulers, is known.

Appointment of Special Police Officers or setting up of a Cell to enquire into Cases of Atrocities against Harijans

4983. SHRI BHAGIRATH BHANWAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the State Governments have been advised by the Centre to appoint special police officers or set up a cell to enquire into cases of atrocities against Harijans; and

(b) if so, the names of States that have acted accordingly?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIR-DHA): (a). State Governments have been advised by the Centre to constitute a committee at State-level for devoting special attention to the task of improving the performance of administrative agencies, registration, investigation and prosecution of offences under the Untouchability (Offences) Act and for instructing supervisory District Officers (including police) to pay special attention to the complaints registered with the police to give instructions to the prosecuting agencies, to give high priority to the cases under the Act and the annual review of all such cases. They have also been advised that investigation of serious offences involving Harijans, where caste considerations are suspected, should be treated as special report cases and